

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA-171001

No.HHC/Rules/22(25)/83-

Dated 24th January, 2014

REGULATIONS FOR (PROMOTION FROM AMONGST THE CIVIL JUDGES (SENIOR DIVISION) TO THE POSTS OF DISTRICT/ ADDITIONAL DISTRICT JUDGES ON THE BASIS OF LIMITED COMPETITIVE EXAMINATION) REGULATIONS, 2005.

NOTIFICATION

In exercise of the powers conferred under Rule 2(1) (g) (i) & (ii) read with Rule 5 of the Himachal Pradesh Judicial Service Rules, 2004, the High Court of Himachal Pradesh is pleased to amend the Regulation No.7; **“Minimum Qualifying Marks” of Regulations for (Promotion from amongst the Civil Judges (Senior Division) to the posts of District/ Additional District Judges on the basis of Limited Competitive Examination) Regulations, 2005.**

SHORT TITLE	1	These Regulations may be called “The Himachal Pradesh Judicial Service (Promotion from amongst the Civil Judges (Senior Division) to the posts of District / Additional District Judges on the basis of Limited Competitive Examination) Regulations, 2005. (2nd amendment-2014), Regulations, 2005.
COMMENCEMENT	2	These Regulations shall come into force with immediate effect.
AMENDMENT	3	Regulation No.7; “Minimum Qualifying Marks” of the Regulations, “The Himachal Pradesh Judicial Service (Promotion from amongst the Civil Judges (Senior Division) to the posts of District / Additional District Judges on the basis of Limited Competitive Examination) Regulations, 2005. shall be substituted as under:-
Minimum Qualifying Marks	7.	(i) No candidate shall be considered to have qualified the written test unless he obtains a minimum of 55% marks in each individual paper and minimum aggregate of 60% marks in all papers put together. (ii) The standard for the English composition shall be that of graduation examination of Himachal Pradesh University. (iii) Out of the candidates who qualify written examination prescribed above, for each vacancy three candidates shall be called for viva-voce strictly in order of merit obtained in the written examination.

		(iv) The selection would be on the basis of combined merit obtained in the written examination as well as in the interview/viva voce subject to the condition that irrespective of the marks obtained in the written examination, no candidate shall be eligible for appointment unless he has obtained a minimum of 50% marks in the viva voce.
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BY ORDER

HIGH COURT OF HIMACHAL PRADESH

Registrar General

Dated: 24.1.2014

EndstNo.HHC/Rules.22(25)/83-

Copy forwarded to :-

1. The Principal Private Secretary to Hon'ble the Chief Justice, High Court of H.P., Shimla.
2. The Additional Chief Secretary (Home), to the Government of H.P., Shimla-2.
3. The L.R.-cum-Pr. Secretary (Law) to the Government of Himachal Pradesh, Shimla - 171002.
4. The Secretary, H.P. Public Service Commission Shimla -2.
5. The Secretary/Private Secretary/PAs to the Registrar General/Registrar (Inspection)/Registrar(Rules)/ Registrar (Vigilance)Registrar (Administration) High Court of H.P.,Shimla.
6. All the District/Additional District Judges, Civil Judges(Sr.Division)/(Jr. Division) in H.P.
7. All the Presidents, Consumer RedressalFora,Shimla, Mandi and Kangra at Dharamshala.
8. The Presiding Officer, Labour Court-cum-Industrial Tribunal, Shimla/ Dharamshala, H.P.
9. The Member Secretary/Administrative Officer, HP State Legal Services Authority, Shimla.
10. The Director/Joint Director/Deputy Director, H.P. Judicial Academy, Shimla - 171005.
11. All the OSDs/CPC(IT)/Assistant Coordinator(Mediation),High Court of H.P. Shimla.
12. All the Additional Registrars of this Hon'ble High Court.
13. All the Deputy Registrars/Assistant Registrars/Secretaries/Court Masters/ Private Secretaries/ Section Officers/ Marriage Counsellor/ Chief Librarian/SPIO/ Public Relation Officer/Protocol Officer of this Registry.
14. Section Officer (Computer) is requested to upload the above Notification on the High Court Website today itself, in pursuance of the Office Order No. HHC/Estt.1(18)/78-XI, dated 8.1.2014.
15. The Technical Director, NIC of this Registry for conversion of the same into digital form on Gazette Website in terms of this Registry Office Order No. HHC/Admn. 1(18)/78-XI-9935-41, dated 8.4.2011.
16. The Technical Director, NIC, H.P. High Court for updating the official website.
17. The Concerned Dealing Assistant (who deals with the matter of Judicial Officers)of the O&A Branch of this Registry with five spare copies.
18. Guard File.

Registrar (Rules)